

कि इसको ग्राज न रखा जाये क्योंकि वह घाउट
घाफ ग्राडर है। सोमवार को चाहें तो रख
सकते हैं।

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAM NIWAS MIRDHA): As regards the
query whether this Preface referred to, is to
the Fourth Plan which was placed before the
House or Preface to some other new Plan, I
would like to say that the plan that was
pre-ented before the House was a complete
document; there is no question of that
being changed, or Government not having
placed whatever is stated here.

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय,
आप इस पर कुछ निर्णय दीजिए। जो पिछले
सत्र में यहाँ पर रखा गया था उसका नाम भी
यही है।

MR. DEPUTY-SPEAKER : Before I
give my ruling, I must try to understand the
whole thing, as fully as possible. What is
wrong in my hearing the Minister ?

SHRI RAM NIWAS MIRDHA : Sir,
this is a Preface to the Fourth Five-Year
Plan which was presented before the House
and that is the only Five-year Plan before
us. This has been placed and this has been
properly formulated. There is no question
of having any other Plan in addition to or
as a supplement to that Plan. As regards
the Preface it was not complete at the
time when the Fourth Five Year Plan was
presented to the House. An undertaking
was given in the Budget session and in
pursuance of that the Plan was presented
and this is a Preface which gives broad
general outlines of the basic approach of the
Plan. There is no question of deviating from
the Plan that was placed before the House.
I submit that there should be no objection
to this being presented to the House now.

MR. DEPUTY-SPEAKER : I see no
objection to any additional, supplemental
papers being laid in the House in addition
to what has already been laid without modi-
fying what has been laid

14 53 hrs.

PAPERS LAID ON THE TABLE

Preface to Fourth Five Year Plan

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI RAM NIWAS MIRDHA): On
behalf of Shrimati Indira Gandhi,
I beg to lay on the Table a copy
of 'Preface to Fourth Five Year Plan'.
[Placed in Library. See No. LT 3878/70].

Indian Forest Service (Pay) 1st Amend-
ment Rules, Notifications under IAS Act
1951 and UPSC (Exemption and Consul-
tation) Amendment Regulations

SHRI RAM NIWAS MIRDHA : I beg
(1) to re-lay on the Table a copy of the
Indian Forest Service (Pay) First Amend-
ment Rules, 1970 published in Notification
No. G. S. R. 603 in Gazette of India dated
the 11th April, 1970, under sub-section (2)
of Section 3 of the All India Services Act,
1951. [Placed in Library. See No. LT—
3524/70].

(2) to lay on the Table —

(i) A copy each of the following Noti-
fication (Hindi and English ver-
sions) under sub-section (2) of
section 3 of the All India Services
Act, 1951 :—

(a) The Indian Administrative
Service (Fixation of Cadre
Strength) Third Amendment
Regulations, 1970, published
in Notification No. G. S. R.
1012 in Gazette of India
dated the 18th July, 1970.
[Placed in Library. See No.
LT—3879/70].

(b) The Sixth Amendment of 1970
to the Indian Administrative
Service (Pay) Rules, 1954,
published in Notification No.
G. S. R. 1043 in Gazette of
India dated the 18th July,
1970 [Placed in Library. See
No. LT—3880/70].

(c) The All India Services (Confi-
dential Rolls) Rules, 1970,
published in Notification No.
G. S. R. 1078 in Gazette of